

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE**

**CHENNAI**

**ORIGINAL APPLICATION No: 25 of 2021 (SZ)**

Tribunal on its own motion – SUO MOTU Based on the News item in Times of India, Chennai Edition, Dated 19.01.2021, “ Private tankers in Chennai brazenly dump Sewage into storm water drains in broad daylight.”

..... Applicant (s)

**Versus**

1. The Principal Secretary to Govt. Of Tamil Nadu,  
Health and Family Welfare Department,  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu 600-009.
2. The Secretary to Govt. of Tamil Nadu,  
Department of Environment & Forests,  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu 600-009.
3. Additional Secretary to Govt. of Tamil Nadu.  
Municipal Administration and Water Supply Department  
Govt. Secretariat, Fort St. George  
Chennai, Tamil Nadu 600-009.
4. The Chairman,  
Tamil Nadu Pollution Control Board,  
No. 76, Anna Salai, Guindy,  
Chennai, Tamil Nadu 600-032.
5. Chennai Metropolitan Water Supply & Sewerage Board,  
Rep. by its Managing Director,  
No. 1, Pumping Station Road,  
Chintadripet, Chennai – 600 031.
6. The District Collector,  
Tiruvallur District,  
First Floor, Collectorate,  
Tiruvallur – 602 001.
7. Greater Chennai Corporation,  
Rep. by its Commissioner,  
Ripon Building, Chennai 600 003.

....Respondent(s)

## REPORT FILED BY THE 6<sup>th</sup> RESPONDENT

I Ponnaiah S/o.K.Paulchamy, Hindu, aged about 53 years now working as District Collector Tiruvallur, do hereby solemnly affirm and sincerely state as follows.

1. I am the District Collector of Tiruvallur District and 6<sup>th</sup> Respondent herein and well acquainted with the facts of the case from the connected files.
2. I humbly submit that the Hon'ble Green Tribunal, Southern Zone has given a direction to the committee members as follows:

*" 10. In order to ascertain the genuineness of the allegations in the newspaper report and if it is found to be proved what is the nature of action taken by the authorities against such mischief mongers, we feel it appropriate to appoint a joint committee comprising of (1) The District Collector, Tiruvallur District or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate to be deputed by the District Collector, (2) a Senior Officer from the Tamil Nadu State Pollution Control Board (TNPCB) as designated by its Chairman, (3) the Superintending Engineer from Public Works Department (PWD) and Water Resources Organisation (WRO) who is in charge of that area (4) a Senior Officer from Chennai Matropolitan Water Supply and Sewerage Board (CMWSSB) and (5) a Senior Health officer from Greater Chennai Corporation to be deputed by its Commissioner who is dealing with such issues in the Corporation to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.*

*11. The Committee is also directed to ascertain the persons responsible for doing such mischief by conducting proper enquiry after collecting details from the person mentioned in the newspaper report and also from the reporter who published report and take appropriate action against such persons including launching of prosecution and imposing environmental compensation and other coercive steps in accordance with law.*

*12. If storm water drains are discharging the same into the any water body, then the committee is also directed to ascertain the water quality of the water body and if it is contaminated to suggest the remedial measures to be taken to rectify the same including assessment of*

*environmental compensation and recover such amount from those who are responsible for the same.*

*13. Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) will be the nodal agency for co-ordination and also for providing necessary logistics for this purpose.*

*14. The District Collector, Tiruvallur District is directed to supervise and coordinate the committee members and review their work and enable them to submit the report to this Tribunal on time instead of asking for time again and again by filing some vague reports."*

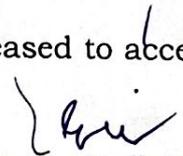
3) I humbly submit that as ordered by the Hon'ble Green Tribunal, Southern Zone, the direction has been given to the official concerned to co-ordinate with the committee members. Accordingly, the committee members have inspected the subject area on 12.03.2021. I further submit that the necessary instructions also given to the Revenue officials to monitor the activities of private tankers, who are dump the sewage into storm water drains.

4) I humbly submit that as a result of routine monitoring the activities of private tankers, the Tahsildar, Ponnammallee, has seized two tanker lorries bearing registration No.TN 10 M 6138 and TN 09 BJ 5915, which were illegally discharged the sewage water into the storm water drains and the seized vehicles have been handed over to the Inspector of Police, T12, Poonammallee Police Station for taking necessary legal action.

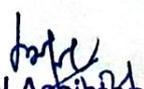
5) I humbly submit that as ordered by the Hon'ble Green Tribunal, Southern Zone, the necessary actions are being taken to prevent illegal discharge of sewage water into storm water drains by the private tankers.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept my report and thus render justice.

Solemnly affirmed at Chennai on this  
day of March 2021 and signed  
his name in my presence.

  
District Collector  
Thiruvallur.

BEFORE ME

  
Personal Assistant (G) to  
Collector Tiruvallur